

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 87791 OF 2014

(Arising out of Order-in-Original No. 88/02/V/2014/COMMR/ANS Dated
28.03.2014 passed by The Commissioner of Central Excise Mumbai-V,
Mumbai-400051)

MAHINDRA & MAHINDRA LTD.

3rd Floor, EPU bldg Gate NO. 4,
Akurli Road, Kandivali (E),
Mumbai-400063.

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE,
MUMBAI-V**

5th Floor, Utpad Shulk bhavan,
Bandra Kurla Complex,
Mumbai-400051.

Respondent

APPEARANCE:

Shri Rajesh Ostwal, Advocate for the appellant.

Shri Sunil Kumar Katiyar, Assistant Commissioner, Authorised
Representative for the respondent.

CORAM:

**HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 06.10.2023
Date of Decision: 06.10.2023

FINAL ORDER NO : 86779/2023

PER : MR DR SUVENDU KUMAR PATI

Learned Counsel for the Appellant seeks to withdraw the appeal and
puts a written request to that effect.

2. Learned Authorized Representative is present. He has no objection to
such withdrawal.

3. We, therefore, dismiss the appeal as withdrawn.

(dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**